

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6973/2024

(Arising out of impugned final judgment and order dated 30-04-2024 in BA No. 2229/2023 passed by the High Court of Delhi at New Delhi)

AMANDEEP SINGH DHALL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No.117079/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 117079/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Tanveer Ahmed Mir, Adv.
Mr. Shashwat Sarin, Adv.
Mr. Md.imran Ahmad, Adv.
Mr. Gurdeep Singh, Adv.
Mr. Abhinav Nagar, Adv.
Mr. Arjun Singh Bhati, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Shri Kapil Sibal, learned senior counsel appearing for the petitioner, states that the Bail Application bearing No.2229/2023 has been heard by the learned Single Judge(s) of the High Court nearly on 40 occasions. He further submits that after 40 hearings the matter is now adjourned to 08.07.2024.
2. It is further informed that the application has been filed on 05.07.2023.

3. In the matters relating to liberty of a citizen every single day counts. Keeping the matter for regular bail pending for a period of almost 11 months deprives the petitioner of his valuable right of liberty.

4. In that view of the matter, we request the High Court to decide the bail application prior to its closure for the summer vacation.

5. With these observations and directions, the special leave petition is disposed of.

6. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER